

Dr. Sasmit Patra is currently serving his second term in Rajya Sabha since July 2022. A respected teacher, committed educationist and highly-regarded legal consultant, Dr. Patra brings convergence of knowledge and experience to this House. He is actively involved in various Parliamentary Committees. With a deep commitment to social causes, he is also engaged in cultural and educational initiatives, many of which are futuristic and innovative, particularly among slum dwellers, Scheduled Castes, Scheduled Tribes and minorities. He has been actively representing Indian Parliament, and widely accoladed for that, in the Inter-Parliamentary Union assemblies. Dr. Sasmit Patra co-drafted a Resolution on the Impact of Artificial Intelligence on Democracy and Human Rights, which was adopted by the IPU, a rare commendation by the global institution. He was also appointed as one of the three rapporteurs for a Resolution on Supporting Victims of Illegal International Adoption set to be discussed at the 150th IPU assembly with its scheduled presentation at the 151st assembly.

Married to Dr. Sweta Millicent Paul, the couple is blessed with son Sidharth Patra and daughter Sneha Sharon Patra.

Hon. Members, on my behalf and on behalf of the Members of the House, I wish them a long, healthy and prosperous life and extend greetings to their family members and friends.

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Now, Papers to be laid on the Table.

- I. **Notifications of the Ministry of Commerce and Industry**
- II. **Reports and Accounts (2023-24) of APEDA, New Delhi; CGPDTM, Mumbai; NSEZ, Uttar Pradesh; FDDI, Noida, Uttar Pradesh and related papers**
- III. **Reports and Accounts (2022-23, 2023-24) of NID, Bhopal, Madhya Pradesh; NID, Jorhat, Assam; PHARMEXCIL, Hyderabad; EIC including its EIAs, New Delhi; SHEFEXIL, Kolkata and related papers**
- IV. **Notifications of the Ministry of Electronics and Information Technology**
- V. **Report and Accounts (2023-24) of NICSI, New Delhi; UIDAI, New Delhi; C-DAC, Pune; SAMEER, Mumbai; ERNET India, Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND
THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION

TECHNOLOGY (SHRI JITIN PRASADA): Sir, I lay on the Table:-

I. (i) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce) Notification No. APEDA/PAD-2017-18-000044, dated the 22nd January, 2025, publishing the Agricultural and Processed Food Products Export Development Authority (Recruitment) Amendment Regulations, 2025, under Section 34 of the Agriculture and Processed Food Products Export Development Authority Act, 1985.

[Placed in Library. See No. L.T. 2331/18/25]

(ii) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce) Notification No. G.S.R. 786(E)., dated the 26th December, 2024, publishing the Special Economic Zones (Fifth Amendment) Rules, 2024, under sub-section (3) of Section 55 of Special Economic Zones Act, 2005, along with Explanatory Memorandum and Statement of Objects and Reasons.

[Placed in Library. See No. L.T. 2330/18/25]

(iii) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade) Notification No. G.S.R. 764(E)., dated the 13th December, 2024, publishing the Industries (Development and Regulation) Manner of Holding Inquiry and Appeal Rules, 2024, under sub-section (4) of Section 30 of the Industries (Development and Regulation) Act, 1951.

[Placed in Library. See No. L.T. 2371/18/25]

II. (i) (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 18 and sub-section (3) of Section 21 of the Agricultural and Processed Food Products Export Development Authority Act, 1985: -

(a) Annual Report of the Agricultural and Processed Food Products Export Development Authority (APEDA), New Delhi, for the year 2023-24.

(b) Annual Accounts of the Agricultural and Processed Food Products Export Development Authority (APEDA), New Delhi, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above Authority.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2257/18/25]

(ii) (1) A copy each (in English and Hindi) of the following papers, under Section

155 of the Patents Act, 1970: -

(a) Annual Report of the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indications (CGPDTM), Mumbai, Maharashtra, for the year 2023-24.

(b) Statement by Government accepting the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2327/18/25]

(iii) (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 37 and sub-section (3) of Section 39 of the Special Economic Zones Act, 2005: -

(a) Annual Report and Accounts of the Noida Special Economic Zone Authority (NSEZ), Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Reports.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2323/18/25]

(iv) (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 23 of the Footwear Design and Development Institute Act, 2017: -

(a) Annual Report and Accounts of the Footwear Design and Development Institute (FDDI), Noida, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2324/18/25]

III. A copy (in English and Hindi) of the following papers: -

(i) (a) Fifth Annual Report and Accounts of the National Institute of Design (NID), Bhopal, Madhya Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

- (c) Statement giving reasons for delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2255/18/25]

- (ii) (a) Annual Report and Accounts of the National Institute of Design (NID), Jorhat, Assam, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

- (c) Statement giving reasons for delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2256/18/25]

- (iii) (a) Twentieth Annual Report and Accounts of the Pharmaceuticals Export Promotion Council of India, (PHARMEXCIL), Hyderabad, Telangana, for the year 2023-24, together with the Auditor's Report on the Account.

(b) Review by Government on the working of the above Council.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2325/18/25]

- (iv) (a) Annual Report of the Export Inspection Council (EIC) including its Export Inspection Agencies (EIAs), New Delhi, for the year 2022-23.

(b) Annual Accounts of the Export Inspection Council (EIC) including its Export Inspection Agencies (EIAs), New Delhi, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above Council.

- (d) Statement giving reasons for the delay in laying the papers, mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 2326/18/25]

- (v) (a) Annual Report of the Shellac and Forest Products Export Promotion Council (SHEFEXIL), Kolkata, West Bengal, for the year 2023-24.

(b) Annual Accounts of the Shellac and Forest Products Export Promotion Council (SHEFEXIL), Kolkata, West Bengal for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above Council.

- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 2329/18/25]

IV. A copy each of the following Notifications of the Ministry of Electronics and Information Technology, under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016: -

- (1) A-12013/13/RR/2016-UIDAI(E)., dated the 29th January, 2025, publishing the Unique Identification Authority of India (Appointment of Officers and Employees) Amendment Regulations, 2025.
- (2) G.S.R. 88(E)., dated the 31st January, 2025, publishing the Aadhaar Authentication for Good Governance (Social Welfare, Innovation, Knowledge) Amendment Rules, 2025.

[Placed in Library. For (1) and (2), see No. L.T. 2264/18/25]

V. (A) (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

- (a) Annual Report and Accounts of the National Informatics Centre Services Incorporated (NICSI), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2268/18/25]

(B) (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 26 and sub-section (3) of Section 27 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016: -

- (a) Annual Report and Accounts of the Unique Identification Authority of India (UIDAI), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Authority.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2266/18/25]

(C) A copy each (in English and Hindi) of the following papers: -

- (i) (a) Annual Report and Accounts of the Centre for Development of Advanced Computing (C-DAC), Pune, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Centre.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2265/18/25]

- (ii) (a) Annual Report and Accounts of the Society for Applied Microwave Electronics Engineering and Research (SAMEER), Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Society.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2269/18/25]

- (iii) (a) Annual Report and Accounts of the Education and Research Network of India (ERNET India), Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Society.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2267/18/25]

I. Notifications of the Ministry of Agriculture and Farmers Welfare

II. Report and Accounts (2020-21 and 2023-24) of NSCL, New Delhi; KAICL, Thiruvananthapuram; GSSC, Gandhinagar; CCS NIAM, Jaipur; NAFED, New Delhi and related papers

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare), under sub-section (6) of Section 3 of the Essential Commodities Act, 1955: -